

State Vs. Shanti
FIR No. 571/18
U/s 302/120B/34 IPC
PS Kalyanpuri

24.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

Sh. SS Tomar, Advocate for the applicant/accused

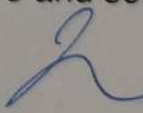
This is an application for grant of interim bail for 45 days filed on behalf of the applicant.

Reply to the bail application received.

Dy Superintendent (Jail) also sent the conduct report in respect of the applicant.

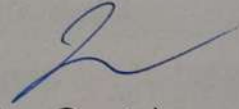
Arguments heard. Ld. Counsel submits that the applicant is a 60 years old lady and she is languishing in jail for last about 1½ years. She is not involved in any other case. He further submits that the Hon'ble High Power Committee vide minutes of meeting has relaxed the conditions for grant of bail to the persons above 60 years of age with no previous involvement. It is further submitted that the applicant is also suffering from old aged ailments. Request has been made for grant of interim bail to the applicant.

Bail application opposed by the Ld. Addl.PP arguing that the allegations against the applicant are grave and serious in

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nature. She is involved in a heinous crime.

Interim bail has been sought in view of the minutes of the meeting dated 18.05.2020 of High Power Committee. As per criteria fixed by the Hon'ble High Power Committee, the applicant should not have been involved in any other case. SI R.S.Pandit from PS Kalyanpuri has reported that applicant is involved in another case FIR no. 368/2010 u/s 33/10/10 Excise Act. Thus, the case of the applicant does not fall under the criteria fixed by the Hon'ble High Power Committee for grant of interim bail. Therefore, the application filed on behalf of the applicant for grant of interim bail is hereby dismissed. Dasti.



(Ajay Gupta)

Addl.Sessions Judge-02

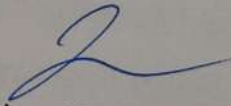
KKD/East/24.06.2020

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applicant. It is further stated that there is delay in registration of the FIR. No eye witness was found at the spot and also that there is no eye witness in this case. Victim was traced and then taken to the hospital by the police. Ld. Counsel submits that the injured was taken to RK Hospital and then he was taken to LBS Hospital where he disclosed that he fell from the motorcycle. He further submits that applicant was then taken to GTB Hospital where his MLC was prepared and he stated that he was assaulted. Ld. Counsel submitted that the injured has concocted a false story just to extort money from the applicant. He was conscious at the time of examination by the doctor. The injured has already been discharged from the hospital. The nature of injury has been opined by the doctor as simple with blunt object. It is stated that the applicant is a married persons having two minor children. He is not involved in any other case. He is also not a previous convict. The applicant is not required for any further investigation. Ld. Counsel relies upon the Judgement passed in the matter of **State Vs. Sunny & Ors and Sachin Vs. State**. Ld. Counsel submits that he may be given one week time to file the Judgments and address further arguments.

At request, put up for filing the citations and further arguments on 02.07.2020.



(Ajay Gupta)
Addl. Sessions Judge-02
KKD/East/24.06.2020

State Vs. Amir Khan @ Ashu
FIR No. 103/2020
U/s 336/34 IPC & 25/27 Arms Act, further added sections
307/365/188/120-B IPC
PS Preet Vihar
24.06.2020


Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.
Sh. R.K Kochar, Advocate with Sh. Gaurav Kochar,
Advocate for the accused/applicant

This is an application u/s 438 Cr.P.C filed on behalf of the applicant/accused for grant of anticipatory bail.

Reply received from IO.

Arguments heard. During the course of arguments, Ld. Counsel submitted that the allegations against the applicant are false and baseless. He has not committed any offence. He has been falsely implicated in this case. He has further submitted that neither the name of the applicant has been named in the FIR nor there is any allegation in the FIR. He submitted that the applicant was not present at the time of alleged incident. The applicant was arrested on the basis of disclosure statement of co-accused and that the disclosure statement of co-accused is not admissible in evidence. He further submitted that the co-accused Salim Khan was arrested but the police has planted one pistol and three live cartridges upon him. Ld. Counsel further argued that the injured Sehroj Khan was having mobile phone at the time of incident but he did not dial 100 number and even he did not disclose the name of the applicant before the treating doctor at the time of preparation of MLC while he was well aware about the name, parentage and address of the

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State Vs. Hardeep Singh @ Laddi
FIR No. 13/2019
U/s 395/397/365/412/482/34 IPC
PS Patparganj Industrial Area


24.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl. PP for the State.
Sh. Sachin Sharma, Advocate for the applicant/
accused

After part arguments, Ld. Counsel seeks permission to withdraw the bail application.

In view of the request so made, the present bail application is hereby dismissed as withdrawn.


(Ajay Gupta)
Addl. Sessions Judge-02
KKD/East/24.06.2020

State Vs. Alok Kumar
FIR No. 157/19
U/s 408/420/467/468/471/120B/34 IPC
PS Preet Vihar

24.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

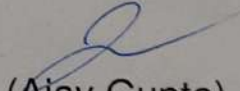
Sh. M.S.Vishnu Sankar, Advocate for the applicant

Sh.Jitender Sethi, Advocate for the complainant

Brief synopsis received.

Further arguments heard.

Put up for order on 25.06.2020.


(Ajay Gupta)

Addl.Sessions Judge-02
KKD/East/24.06.2020

State Vs. Vikas Sharma
FIR No. 157/19
U/s 408/420/467/468/471/120B/34 IPC
PS Preet Vihar

24.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

Sh. Shantanu Bhardwaj, Advocate for the applicant

Sh. Jitender Sethi, Advocate for the complainant

Brief synopsis received.

Further arguments heard. During the course of arguments Ld. Counsel submits that he wish to furnish fresh undertaking qua the alleged cheated amount in terms of previous order.

Put up for order on 25.06.2020.


(Ajay Gupta)

Addl. Sessions Judge-02
KKD/East/24.06.2020

State Vs.Masjidi Firoz
FIR No. 0224/2019
U/s 21/29 NDPS Act.
PS Crime Branch

24.06.2020

Present proceedings have been conducted through video conferencing (Cisco Webex).

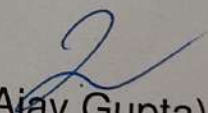
Present: Sh. IUH Siddique, Ld. Addl.PP for the State.

Sh. Kapil Singhal, Advocate for the applicant/accused.

On the last date of hearing, Ld. Counsel sought time to file the fresh medical document in regard to the date of operation of the mother of applicant.

Ld. Counsel submits that date of operation is yet not fixed and he seeks further time to file the same.

At request, put up for consideration of this bail application on 01.07.2020.


(Ajay Gupta)
Addl.Sessions Judge-02
KKD/East/24.06.2020